

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

No. 37689-37682 /Genl./West/THC/2024

Dated, Delhi the 25/11/24

Sub:- Compliance of direction Dated 09.01.2017 of Hon'ble High Court of Delhi as contained in Crl. Appeal No. 736/2008 (State of NCT of Delhi Vs Tarif Singh).

Ref.:- Letter/Endst. No. 1286/Crl. Dated 12.01.2017 received from Hon'ble High Court of Delhi.

Forwarded copy of Letter No. 38526-38539/R.R (Sessions)/South/Saket/2024 Dated 21.11.2024 along with its enclosure i.e. Mark 'A' (Record of 399 Cases in which all Criminal Appeals/Revisions, Complaint Cases of Electricity Act for the year 2011 are identified by Record Room (Sessions), South District during the period w.e.f. 11.11.2024 to 18.11.2024 for weeding out) Bearing Diary No. 11527 Dated 22.11.2024 received, on the subject cited above, from Ms. Neha, Ld. Additional Sessions Judge – (SFTC)/Ld. Officer Incharge, Record Rooms, South District, Saket Courts Complex, New Delhi, with the request to send the information related to the pendency of Appeal/Revision, if any, of the Cases mentioned in the Mark 'A' (Record of 399 Cases in which all Criminal Appeals/Revisions, Complaint Cases of Electricity Act for the year 2011 are identified by Record Room (Sessions), South District during the period w.e.f. 11.11.2024 to 18.11.2024 for weeding out) be sent to Record Room Sessions through Official E-Mail ID : rrst.ddc@gov.in within 15 days. If the reply not received in the stipulated time, it will be presumed that there is no Appeal/Revision pending of the Cases mentioned in the Mark 'A' (Record of 399 Cases in which all Criminal Appeals/Revisions, Complaint Cases of Electricity Act for the year 2011 are identified by Record Room (Sessions), South District during the period w.e.f. 11.11.2024 to 18.11.2024 for weeding out) before your goodself Court, for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of Delhi Higher Judicial Services, West District, Tis Hazari Courts, Delhi with the request to download Mark 'A' (Record of 399 Cases in which all Criminal Appeals/Revisions, Complaint Cases of Electricity Act for the year 2011 are identified by Record Room (Sessions), South District during the period w.e.f. 11.11.2024 to 18.11.2024 for weeding out) from the Centralized Website of Delhi District Courts or from LAYERS for immediate compliance/necessary action.
2. The Chairperson, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned Officer/Official to upload the same on the Centralized Website of Delhi District Courts as well as on the Website of West District.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi to upload the same on LAYERS.



(Ajay Gupta)
District Judge (Commercial Court) -05/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SOUTH DISTRICT, SAKET COURT COMPLEX, NEW DELHI.

38 526 - 38 539

No. _____/R.R (Sessions)/South/Saket/2024

Dated: 21/11/24

To.

The Ld. Principal District & Sessions Judges,
South District / South-East / New Delhi District PHC/ Rouse Avenue Courts/
Central THC/ West THC/ North-West Rohini/ North Rohini/ East KKD/North-East
KKD/ Shahadra KKD/ South-West Districts Dwarka New Delhi.

Sub.: Compliance of direction dated 09.01.2017 of Hon'ble High Court of Delhi as contained in
Crl. Appeal No. 736/2008 (State NCT of Delhi Vs Tarif Singh).

Ref.: Letter/Endst.No. 1286/Crl. Dated 12.01.2017 received from Hon'ble High Court of
Delhi.

Respected Sir/Madam,

It is to apprise you that record of 399 cases in which all Criminal Appeals/Revisions, Complaint
Cases of Electricity Act for the year, 2011 in Record Room (Sessions), South District, identified during the
period w.e.f. 11.11.24 to 18.11.2024, have to be weeded out. A list of these files is placed at Mark 'A'.

It is, therefore, requested that concerned Officer/Official may please be directed to inform at the
earliest as to whether any appeal in respect of matters shown in Mark-A are pending before the Trial Courts
or any other courts, so that the relevant record pertaining to such pending appeals may not be destroyed.

Branch In-Charge, R & I branch is directed to upload the Mark-A with this letter on *layers* to
onwards transmission to the Ld. Principal District & Sessions Judge to all District courts to circulate the
same to the courts of their district and confirmation be also sent to Record Room Sessions through
official e-mail id of rrst.ddc@gov.in within 15 days. If reply not received at the stipulated time, it
will be presumed that there is no Appeal/Revision or any other matter is pending before you.

This issues with the prior approval of Ld. Principal District & Sessions Judge, South
District, Saket Courts, New Delhi.

Thanking you.

OC/Genl/west

mm

PDESJ(west)
23/11/2024

Yours faithfully,

NeHa
(NEHA)

Addl. Sessions Judge (SFTC)
Officer-In-Charge, Record Rooms,
South District, Saket Courts complex,
New Delhi.

Encl. : Mark-A.